

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

C.P. (IB)/1055(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES:

State Bank of India

Vs.

Vindhyavasini Buildcon Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Uditi Singh i/b Indialaw LLP, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.
2. This bench notices that Corporate Debtor not filed reply in this matter. One final opportunity is granted to the Corporate Debtor to file reply, failing which, this matter shall be heard on the basis of the records available before the bench for the argument on the next date of hearing.
3. List this matter on 16.06.2023 for further consideration.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)